

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

8. COMP.APPL 139/2024

IN

C.P.(CAA)/209(MB)2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **13.05.2024**

NAME OF THE PARTIES: Zee Entertainment Enterprises Limited

**Appearance:**

Adv. Shyam Kapaida for the Applicant in I.A. 139/2024, Adv. Meghna  
Rajadhaksha for R-2 & R-3 and Adv. Atul Jain for R-1

SECTION 230-232 OF COMPANIES ACT, 2013

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

**COMP.APPL 139/2024**

1. The above Applicant has been filed by M/s Phantom Studios India Private Limited seeking following relief:
  - a. *This Hon'ble Court be pleased to permit the Applicant to change all references, including in the cause title, in Company Application No. 3 of 2024 and Company Application No. 40 of 2024 from "Mad Man Film Ventures Private Limited" to "Phantom Studios India Private Limited (formerly known as Mad Man Film Ventures Private Limited)"*
2. Ld. Counsel for the Applicant has placed on record the certificate of incorporation, pursuant to change of the name, issued by the Registrar of Companies, Mumbai evidencing the change of the name with effect

from 13.02.2024. Ld. Counsel for the R-1, R-2 & R-3 are present and reported no objection to the same.

3. Heard the counsel and accordingly, prayer is granted.

4. I.A. is **allowed** and stands **disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)